

289 *Delhi Mcpl. Corp (2nd VAISAKHA 12, 1906 (SAKA) Delhi Dev. (Amdt.) 290*  
*Amdt.) Bill, Punjab Mcpl.*  
*(New Delhi Amdt.) Bill,*

(ix) Need to enhance the financial grant given to Secunderabad Cantt. to provide minimum basic amenities.

\* SHRI NANDI YELLIAH (Siddipet) : Secunderabad is one of the major and prominent cantonments in the country. For the past many years, its financial position is becoming more and more critical. Its income is dwindling whereas expenditure is increasing by leaps and bounds. Last year, its income was only Rs. 88,83,265/- whereas the expenditure was Rs. 1,13,74,687/-. Since it is directly administered by the Union Government, the state government's developmental programmes naturally do not extend to this area, with the result that the entire area was kept out of any developmental activities so far. This area has no educational medical and drainage facilities. The roads too are in very bad shape.

Many of the residents in this area belong to scheduled caste and socially and economically weaker sections.

Hence, I request the Hon. Minister for Defence to kindly enhance the present grant upto Rs. 10 crores to this Cantonment for this year onwards so that at least the minimum basic amenities can be provided to the people living there.

14.48 hrs.

**DELHI MUNICIPAL CORPORATION  
 (SECOND AMENDMENT) BILL,  
 PUNJAB MUNICIPAL (NEW DELHI  
 AMENDMENT) BILL, DELHI DEVELOPMENT  
 (AMENDMENT) BILL,  
 AND PUBLIC PREMISES (EVIC-  
 TION OF UNAUTHORISED  
 OCCUPANTS) AMENDMENT  
 BILL.**

MR. DEPUTY-SPEAKER : Now, we will take up the next item in the List of Business. I may inform the hon. Members that it has been mentioned in the List of Business that Items Nos. 14, 16, 18 and 19 will be discussed together. Now, Mr. Venkatasubbaiah to move the Bill.

The Minister of State in the Ministry of Home Affairs (SHRI P. VENKATASUBBAIAH) : I beg to move † :

**Bill and Public Premises (Eviction of Unauthorised Occupants) Bill**

"That the Bill further to amend the Delhi Municipal Corporation Act, 1957, be taken into consideration."

MR. DEPUTY-SPEAKER : The Minister may also move the Motion under Rule 388, under item 15 of the List of Business.

SHRI P. VENKATASUBBAIAH : I beg to move :

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the Motions for taking into consideration and passing of the Punjab Municipal (New Delhi Amendment) Bill, 1983, inasmuch as it is dependent upon the Delhi Municipal Corporation (Second Amendment) Bill, 1983."

MR. CHAIRMAN : The question is :  
 "That this House do suspend the proviso to rule 66 of the Rules of procedure and conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Punjab Municipal (New Delhi Amendment) Bill, 1983, inasmuch as it is dependent upon the Delhi Municipal Corporation (Second Amendment) Bill, 1983."

*The motion was adopted.*

SHRI P. VENKATASUBBAIAH : I beg to move :

"That the Bill further to amend the Punjab Municipal Act, 1911, as in force in New Delhi, be taken into consideration."

Mr. Chairman, I am moving these two Bills for consideration.

The problem of encroachments on public land and unauthorised constructions in Delhi has been causing concern. It is a matter of regret that such encroachments have also been a hindrance at times in the implementation of the Master Plan and the Planned development of the territory. The local authorities have been finding it difficult to tackle this problem effectively despite efforts made in this direction. They have pointed out that the existing provisions of the law do not act as sufficient deterrent to check unauthorised construction and at times they

\*The original speech was delivered in Telugu.

†Moved with the recommendation of the President.